## CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH: :MUMBAI

## ORIGINAL APPLICATION NO. 259 OF 2001

## FRIDAY, THE 4TH DAY OF MAY 2001

SHRI JUSTICE ASHOK AGARWAL.

. CHAIRMAN

SMT. SHANTA SHASTRY.

... MEMBER (A)

Vijayakumar Bhagwanbhai Raut, Magelwad, Moti Daman. DAMAN. Pin Code - 396 210

Applicant

By Advocate Shri I.J. Naik.

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- Union of India, through
  The Secretary,
  Ministry of Home Affairs,
  Central Secrtariat,
  North Block, New Delhi.
- 2. The Administrator,
  Union Territory of Daman & Diu,
  Administrator's Secretariat,
  Moti Daman, Pin-396 220.
- The Collector and Secretary (Edu)
  Union Territory of Daman and Diu,
  Collectorate, P.O. Moti Daman.
  Pin Code-396 220.
- 4. The Director of Education,
  Administration of Daman & Diu,
  P.O. Nani Daman.

Respondents

By Advocate Shri R.K. Shetty

ORDER (ORAL)

Shri Justice Ashok Agarwal.

... Chairman

The applicant was appointed as a drawing teacher in the union territory of Daman & Diu with effect from 29 November, 1994. His appointment was on daily wages basis for a period of 89 days. His appointment was continued

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for 89 days each time after giving him artificial  $a \in A \cap A$  up with this OA that since she is holding a come regular post, his services are required to be regularised. The respondents, it is pointed out, has now issued advertisement inviting applications for the said Requirement of holding post. the said post is. possessing of 3 years diploma course in drawing. The applicant has not been invited to apply as she not aforesaid qualification of 3 years diploma possess the He holds only 2 years diploma course. course. According the applicant, though the recruitment rules stipulates aforesaid requirement of the possessing the same has been given away and various diploma course, appointments have been made from time to time in favour of candidates holding 2 diploma The years course. respondents, in the circumstances are not in insisting upon 3 years diploma course. The applicant, in circumstances is, entitled for regular appointment on the basis of aforesaid advertisement. This is, in short. is the claim made by the applicant in the present OA.

2. We have heard the learned counsel the contending parties and we find that fault no can be attributed to respondents for insisting upon the 3 the diploma requirement years course which is а the recruitment rules. Merely because in the past, the aforesaid requirement was not insisted upon, the aforesaid deficiency cannot be perpetuated, which would be

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teeth of recruitment rules. Appointments earlier made in favour of candidates possessing 2 years diploma were on daily wages basis. The advertisement now issued is for regular appointment. The applicant, the circumstances is not entitled as of right either for regularisation on the basis of her service for fresh regular appointment.

3. The present OA, in the circumstances, is devoid of merits and the same is hereby dismissed with no order as to costs.

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(SHANTA SHASTRY)
MEMBER (A)

(ASHOK AGARWAL)

CHAIRMAN

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